

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2016**

**Dated: 8<sup>th</sup> October 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**EID Parry (India) Ltd.**

**... Appellant(s)**

**Vs.**

**Hubli Electricity Supply Co. Ltd. & Ors.**

**... Respondent(s)**

Counsel for the Appellant (s) : Mr. Amith J. for  
Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj for R-1

**ORDER**

The learned counsel, Mr. Amith J., representing Mr. Anantha Narayana M.G., learned counsel for the Appellant, submitted that the instant case may kindly be adjourned on the ground that Mr. Anantha Narayana M.G learned counsel for the Appellant is suffering from viral fever.

Submission made by the learned counsel appearing for the Appellant, at supra, is placed on record.

In the light of above submission, re-list the matter on **30.10.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**  
*PR/PK*

**(Justice N.K. Patil)**  
**Judicial Member**